

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:322
ANSWERED ON:03.09.2012
PRIVATE PLACEMENT AGENCIES
Ram Shri Purnmasi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note of misleading advertisements by unscrupulous placement agencies which indulge in fleeing of innocent unemployed youths in the country;
- (b) if so, the number of complaints received against such agencies during the last three years and the current year; and
- (c) the action taken by the Government against them?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a to c) TO LOK SABHA STARRED QUESTION NO. 322 BY SHRI PURNMASI RAM REGARDING PRIVATE PLACEMENT AGENCIES DUE FOR REPLY ON 03.09.2012

(a) to (c) Reports in some sections of media have come to the notice of the Government. However, complaints, if any, are received by the respective State Government/UT Administration and action against the private placement agencies is taken by them under various provisions of relevant laws. Information about unscrupulous private placement agencies which indulge in malpractices and fraudulent activities is not maintained centrally. However, in order to safeguard the interest of job-seekers, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments/ Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies as per their local needs. A Tripartite Committee has been constituted on 31.10.2011 to examine the issue pertaining to private placement agencies & publishing of eye catching/ misleading advertisements for various kinds of job opportunities. State Governments have also been advised to take necessary steps for registering placement agencies providing domestic workers.